

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 24th FEBRUARY, 2023

No. 42-A: The Court has been pleased to direct that all the Railway Courts shall commit the Sessions Cases to the Sessions Division having territorial jurisdiction to try such offences under Chapter XIII of Criminal Procedure Code.

Further, Criminal Appeals and Criminal Revisions filed against Judgment/ Order passed by the Railway Court shall be heard/ decided by the Sessions Division having territorial jurisdiction.

Also, the concerned Principal District & Sessions Judges/ Judicial Commissioner are directed to transfer the old Sessions Cases, Criminal Appeals and Criminal Revisions arising out of the orders/Judgment passed by the Railway Judicial Magistrate to the Sessions Division having territorial jurisdiction.

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 815 /Apptt

Dated Ranchi the 24th February, 2023

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ All the Principal District Judges including Judicial Commissioner, Ranchi/ the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to upload the same to the official website of this Court/ All the Railway Judicial Magistrates & Addl. Railway Judicial Magistrate, Dhanbad.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 24th February, 2023

No 43 A: The officer named in Column No.2 is transferred and posted as Civil Judge (Senior Division) in the Judgeship to be stationed ordinarily at place as mentioned in Column No. 3 of the table given below:-.

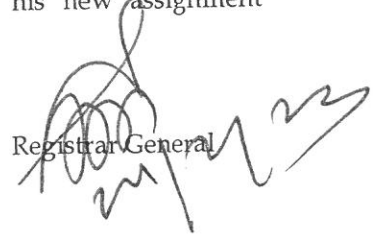
Sl. No	Name of the officers with designation and present place of posting (with Judgeship / Department)	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Md. Naeem Ansari, Civil Judge (Sr. Div.), Garhwa [present H.Q at Giridih]	a) Civil Judge (Senior Division) b) Giridih c) Giridih

By Order/
Sd/-Mohammad Shakir
Registrar General

MEMO. NO. 816 /APPTT. DATED RANCHI, THE 24th February, 2023

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ I/c Central Project Co-Ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court / the Principal District & Sessions Judges, Garhwa & Giridih for information and the Officer concerned with a direction to join his new assignment accordingly.

Registrar General



HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 24TH FEBRUARY, 2023

No. 44 A: The Judicial Officer named in Column No. 2 is posted as Additional Civil Judge (Junior Division) with immediate effect at the places mentioned against his name given in Column No. 3 of the table given below.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place
01	02	03
1.	Mr. Zaved Khan, Addl. Civil Judge (Jr. Div.), present H.Q. at Garhwa	Garhwa

The Principal District & Sessions Judge, Garhwa is hereby directed to ensure the transfer of Civil Cases to the court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

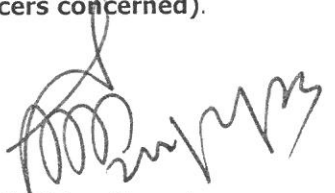
By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 817 /Apptt.

Dated Ranchi the 24th February, 2023

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the O/o Registrar General/ Registrar (Administration)/ the Registrar (Vigilance) / Registrar (Establishment)/ P.P.S. I/c to the Hon'ble the Chief Justice / the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court / the concerned Principal District & Sessions Judge for information and (**communication to the Officers concerned**).

() – For concerned PDJ & JC


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 24TH FEBRUARY, 2023

No. 45 A: The Judicial Officer named in Column no. 02 is posted as Judicial Magistrate at the place mentioned against his name given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at his respective place of posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	Place of posting
01	02	03
1.	Mr. Zaved Khan, Addl. Civil Judge (Jr. Div.), Garhwa	Garhwa

Further, the Principal District and Sessions Judge, Garhwa is hereby directed to use his own discretionary powers in distributing judicial works to the Officer.

By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 818 /Apptt.

Dated Ranchi the 24th February, 2023

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi/ the O/o Registrar General/ Registrar (Administration)/ Registrar (Vigilance)/ Registrar (Establishment)/ P.P.S. I/c to the Hon'ble the Chief Justice/ the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request for uploading the same to the official website of this Court / the Principal District & Sessions Judge, Garhwa for information and communication to the Officer concerned.

() – For concerned PDJ & JC


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 24TH FEBRUARY, 2023

No. 46 A: In exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial officers of the rank of Civil Judge (Senior Division) named in Column no. 02 at their respective places of posting shown in Column no. 03 of the table:-

Sl. No.	Name of the officers with designation and present place of posting/ under order of transfer	New place of posting
01	02	03
1.	Mr. Naeem Ansari, Civil Judge (Sr. Div.), Giridih	Giridih
2.	Ms. Pooja, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur
3.	Ms. Saudamini Singh, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur
4.	Mr. Ravi Shanker Pandey, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur
5.	Mr. Mayank Maliyaz, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur
6.	Mr. Ranjay Kumar, Civil Judge (Sr. Div.), Jamshedpur	Jamshedpur

Further, the concerned Principal District and Sessions Judges are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 819 /Apptt.

Dated Ranchi the 24th February, 2023

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi/ the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court / the concerned Principal District & Sessions Judges for information and communication to the Officers concerned.

() – For concerned PDJ


Registrar General